

R-2

21.09.93. G.R. Bhansali vs. Union of India

OA 894/88

Present: None.

Neither the petitioner nor his counsel is present. The respondents are also not represented. The case is dismissed in default and non-prosecution.

  
(J.P. SHARMA)

MEMBER(J)

  
(I.K. RASGOTRA)

MEMBER(A)

San.